

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6813/2019

HEERA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(MS. MANJU SHARMA JETLEY, ADVOCATE HAS FILED AN APPLICATION FOR GRANT OF LEAVE TO DISCHARGE THE POWER/VAKALATNAMA OF SHRI SUDHIR KULSHRESHTHA, ADVOCATE-ON-RECORD FOR THE PETITIONER (I.A. NO. 4964 OF 2020)

IA No. 4964/2020 - DISCHARGE OF ADVOCATE ON RECORD)

Date : 17-08-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s) Ms. Manju Sharma Jetley, Adv.
Mr. Sudhir Kulshreshtha, AOR

For Respondent(s)
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Manju Sharma Jetley, learned counsel prays for time to address the issue on discharge of the previous counsel-Mr.Sudhir Kulshreshtha. Accordingly, seven days' time is granted to do the needful.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)